

5.

DA 767/91

24.10.91

Present : Sh.A.S.Saxena, counsel for the applicant.

None for the respondents.

Heard the learned counsel for the applicant in which he has prayed that he should be given compassionate appointment on the basis of death in harness of his father in 1985. His application for such an appointment in 1986 was rejected on 27.7.1989. The learned counsel states that no copy of the rejection order had been communicated to the applicant. The mother of the applicant, i.e., the widow of the deceased employee filed an appeal on 18.10.1989, a copy of which is at Annexure A-18. This application has been filed by the applicant on 7.8.1990.

No decision from the respondents on the appeal has been forthcoming. Notice was directed to be issued on 3.9.1991 to the respondents for filing the counter-affidavit within 4 weeks. The hearing was fixed on 24.10.1991. The notice has been served on the respondents and when the case was taken up today, none appeared for the respondents. No counter-affidavit has also been filed. In the conspectus of facts and circumstances, we admit the application and dispose of the same with the direction to the respondents ~~dismissing the~~ ^{D.G.} Tele-Communications to dispose of the representation at Annexure A-18 within a period of 2 months from the date of communication of the order. We also direct that in case,

the application is not readily pressable, the respondent
No.1 should consider Annexure A-18 as the appeal to be
disposed of on the above lines.

J
(J. P. SHARMA)
MEMBER (J)

S. P. M. 24.4.91
(S. P. MUKERJI)
VICE-CHAIRMAN